राष्ट्र का गाज़ेटर
The Gazette of India

प्राथमिक से प्रकाशित
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(3) Further, the Central Government hereby makes the following amendment to the University Grants Commission (Disqualification, Retirement and Conditions of Service of Members) Rule, 1956, namely:

1. (1) These rules may be called the University Grants Commission (Disqualification, Retirement and Conditions of Service of Members) Amendment Rules, 1989.

(2) They shall be deemed to have come into force on the 1st January, 1981.

2. In the University Grants Commission (Disqualification, Retirement and Conditions of Service of Members) Rules, 1956, for sub-clause (d) of clause (VIE) of rule 5, the following sub-clause shall be substituted, namely:

"(d) Chairman and Vice-Chairman shall be entitled to payment of cash equivalent of leave salary and dearness allowance in respect of the period of earned leave lying at their credit at the time they vacate their respective offices. The payment of cash equivalent of leave salary shall be limited to a maximum of 180 days earned leave”.

[No. F. 10-87/88-Des(U)]

S. G. MANKAD, Jt. Secy.

Note: — The principal rules were published vide notification No. F. 24-24-18/56-A-1 dated the Ist November, 1956 and was subsequently amended vide notification —


(6) Notification No. F. 7-19/77-Leg. (M-2) dated 10-9-75.


G.S.R. 888—In the notification of the Government of India in the Ministry of Industry (Department of Industrial Development) No. G.S.R. 449, dated the 25th May, 1977, published in the Gazette of India, Part II, Section 3, Sub-Section 5, dated 13-6-1977 at pages 1497 to 1498 —

(i) at page 1497, in Column 7, under the word "Desirable for the entry:

“Degree in Science or Engineering/Technology of a recognised University or equivalent”;

read

“Degree in Science or Diploma in Engineering/Technology of a recognised University or equivalent”;

(ii) at page 1498 under Column II at the end of (b), for the figure “8”, read “9”.

[No. A-32012/11/82-E. IV]

CHWAN DASS, Under Secy.

(4) Note: — The following clarifications were issued vide notification No. A-32012/11/82-E. IV dated 16-9-1989:


(ii) Ministry of Industry

CORRIGENDUM

New Delhi, 7th November, 1989

G.S.R. 889.—In the notification of the Government of India in the Ministry of Industry (Department of Industrial Development) No. G.S.R. 449, dated the 25th May, 1977, published in the Gazette of India, Part II, Section 3, Sub-Section 5, dated 13-6-1977 at pages 1497 to 1498, —

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